

# The Odisha Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

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No. 2902, CUTTACK, FRIDAY, OCTOBER 14, 2022 / ASWINA 22, 1944

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## LAW DEPARTMENT

### NOTIFICATION

The 12th October, 2022

**S.R.O. No. 628/2022** – In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules to amend the Odisha District and Sub ordinate Courts' Group-D Employees (Method of Recruitment and Conditions of Service) Rules, 2021, namely:-

**1. Short title and commencement:** – (1) these rules may be called the Odisha District and Sub ordinate Courts' Group-D Employees (Method of Recruitment and Conditions of Service) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

**2.** In the Odisha District and Sub ordinate Courts' Group-D Employees (Method of Recruitment and Conditions of Service) Rules, 2021, for the word “Daftary” wherever it occurs the word “Binder” shall be substituted.

[No.11299–VJ–93/2022/L.]

By Order of the Governor

SATYAPIRA MISHRA

Principal Secretary to Government (I/c)